

O.I.H.

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1959**  
TO BE ANSWERED ON 17/03/2023

**PM KISAN SAMMAN NIDHI**

1959 # Shri Ghanshyam Tiwari:

Will the Minister of Agriculture and Farmers Welfare be pleased to state:

(a) whether the benefits of the scheme would be extended under the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) in cases where the ownership of cultivable land got transferred due to succession on account of death of the land owner;

(b) whether the Central Government has focused on ensuring the participation of State Governments, in this regard; and

(c) if so, the details of the steps taken by Government, in this regard?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE  
(SHRI NARENDRA SINGH TOMAR)

(a): As per the Operational Guidelines of the PM-KISAN, the Benefits of the Scheme is allowed in those cases where transfer of ownership of cultivable land takes place on account of succession due to death of the landowner.

(b) & (c): As per the Operational Guidelines of the Scheme, States/UTs identify and verify the eligible farmers before uploading the data on PM-KISAN Portal. States/UTs are continuously pursued for necessary actions regarding implementation of the Scheme through regular correspondences and meetings and handholding support provided during the weekly video conference held with States/UTs.

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